

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 242/MP/2024 along with IA No. 57/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/Invoices dated (i) 22.3.2024, (ii) 22.3.2024 and (iv) 2.4.2024 issued by the Central Transmission Utility of India Limited, cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long-Term Open Access / General Network Access quantum of 600 MW.

Petitioner : Adani Renewable Energy Holding Seventeen Limited (AREHSL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No. 216/MP/2024 along with IA No.66/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.

Petitioner : ReNew Solar Power Private Limited (RSPPL) and Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 271/MP/2024

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : Altra Xergi Power Private Limited (AXPPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **28.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, RSPPL
Shri Vishrov Mukerjee, Advocate, RSPPL
Shri Lakshyajit Singh, Advocate, AREHSL

Shri Venkatesh, Advocate, AXPPL
Shri Ashutosh Srivastav, Advocate, AXPPL
Shri Siddharth Nigotia, Advocate, AXPPL
Ms. Manu Tiwari, Advocate, AXPPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Shubham Arya, Advocate, PRTL
Ms. Reeha Singh, Advocate, PRTL
Ms. Tanya Singh, Advocate, PRTL

Record of Proceedings

At the outset, learned counsel for the Petitioner, AREHSL, in Petition No. 242/MP/2024, submitted that the pleadings in said matter are yet to be completed, and since the issues involved in these matters are identical, these matters may be taken up together after the completion of pleadings in Petition No. 242/MP/2024. The said request was not opposed by the learned counsels for the Petitioners in Petition Nos. 261/MP/2024 & 271/MP/2024, as well as the Respondent, CTUIL, and accordingly, the matters were adjourned. Learned counsel for the Respondent, PRTL, however, urged that these matters be listed at the earliest, preferably within the first three weeks of December 2024 itself.

2. The Commission, accordingly, permitted the Respondents, including CTUIL, in Petition No. 242/MP/2024 to file their respective replies, if any, within a week and the Petitioners to file their rejoinder, if any, within a week thereafter.

3. The Petitions will be listed for the hearing on 16.12.2024 at 2.30 P.M.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)